

(b) Government would take action at the appropriate time to defeat any activity aimed at undermining the integrity of India. Any threat to the security of the State would be firmly and promptly put down.

All India Service for Engineers

*126 SHRI MOHAN SWARUP : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal to institute an All India Service for Engineers ;

(b) whether the pattern of this Service will be the same as that of All India Services of other categories already in existence ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir. The All India Services Act, 1951 as amended in 1963 provides for the creation of certain new All India Services, which include Indian Service of Engineers.

(b) Yes, Sir, subject to such modifications as may be required to meet the special requirements of this Service.

(c) Salient features of the Indian Service of Engineers are explained in the Memorandum on the constitution of the Service, a copy of which is laid on the Table of the House. [*Placed in Library See No. LT-3795/70*]. This Memorandum is subject to modification in the light of the comments of the State Governments. concerned Ministries of the Central Government and the U.P.S.C.

Police High-handedness against West Bengal Government Employees in Berhampore

*127. SHRI B. K. DASCHOWDHURY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are considering any action against the West Bengal Police, as urged by the All India State Government Employees' Federation, in the matter of high-handedness on the West Bengal Government employees in Berhampore recently ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) No Sir,

(b) Does not arise.

Payment of Dues to Indian Crew by Indian Shipowners

*128. SHRI DINKER DESAI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that wages and dues are being denied to the Indian shipowners even after signing off ;

(b) whether it is also a fact that their wages and dues are held up for several months ;

(c) whether it is further a fact that the Indian Embassies abroad force the crew at the foreign ports to sign off with 'nil' and advise them to collect their wages in India ; and

(d) if so, the reasons therefor ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) :

(a) and (b). This is not generally true. In the last two years, only two such cases have been reported. In the first case, M/s. Sukhsagar Shipping Co., Bombay, made on payment of wages and dues to nine officers and 28 seamen of the S. S. "Garib Nawaz" which was subsequently sold in Cambodia in May, 1968. In the second case, M/s. Hindustan Shipping Co., Calcutta, failed to pay the wages and dues of three seamen signed off in April 1969 at Colombo ex-S. S. "Barun".

(c) No, Sir.

(d) Does not arise.

Reported Remark by an Official of West Bengal Regarding Meeting of Consultative Committee of Members of Parliament on West Bengal

*129 SHRI INDRAJIT GUPTA :
DR. RANEN SEN :
SHRI H. N. MUKHERJEE :
SHRI K. HALDER :
SHRI J. M. BISWAS :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether his attention has been drawn to a report in the *Hindustan Standard* a Calcutta Daily, dated the 13th June 1970, to the effect that one of the Officers of the West Bengal Government remarked that